

THE DEPUTY MINISTER IN THE
MINISTRY OF EXTERNAL AFFAIRS
(SRI BISHEN PAL DAS): (a) Yes, Sir.

No, Sir.

(c) and (d). As far as the Indian Government's gestures to improve relations with China are concerned, no concrete response has been made by the Government of China.

Charging of Five paise extra by
D.T.C. for travelling via Safdarjang
Flyover

548. SHRI VARKEY GEORGE:
Will the Minister of SHIPPING AND
TRANSPORT be pleased to state:

(a) whether the DTC are charging five paise extra per passenger who travels via Safdarjang flyover;

(b) if so, whether they are instructed by Government to do that;

(c) whether Government wants to charge the public to meet the building expenses of the said flyover; and

(d) if so, when the instructions to stop of five paise extra charges from each passenger will be issued by Government?

THE MINISTER OF STATE IN THE
MINISTRY OF SHIPPING AND
TRANSPORT (SHRI H. M. TRIVEDI):

(a) DTC buses proceeding to and from Sarojini Nagar on routes No. 3, 17A, 17B, 26, 27, 28, 51, 512 and 611 have to cover an extra distance of 1.1 Km. as a result of the detour involved in the operation of bus services via the Safdarjang Fly over. Thus there is one extra fare stage for which an additional charge of 5 paise has to be paid by each person, availing himself of the services on the above routes, under the existing fare structure of the Corporation.

(b) and (c). No Sir.

(d). Does not arise.

3455 LB-40.

Employees not Governed by
Fundamental Rules

549. SHRI VARKEY GEORGE:
Will the Minister of SHIPPING AND
TRANSPORT be pleased to state:

(a) whether a certain category of civilian employees under his Ministry are not wholly governed by Fundamental Rules; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE
MINISTRY OF SHIPPING AND
TRANSPORT (SHRI H. M. TRIVEDI)

(a) and (b). The work-charged employees of the port of New Tuticorin are not wholly governed by Fundamental Rules as their pay and allowances are directly chargeable to work-estimates and not to regular establishment.

70 Conservancy employees in the Regional Office of the Inland Water Transport Directorate at Patna are not governed by the Fundamental Rules. They are work-charged employees, being paid fixed monthly wages and they are not entitled to any leave, medical benefits etc.

The civilian employees in the General Reserve Engineering Force are not governed by the Fundamental Rules. Like civilian employees under the Ministry of Defence, they are governed by the Civil Service Regulations.

Dialogue Between Centre and States
over National Wage Policy

550. SHRI VARKEY GEORGE:
Will the Minister of LABOUR be
pleased to state:

(a) whether Government's attention has been drawn to a suggestion made by the Chief Minister of Kerala that a high level urgent dialogue between the Centre and the States, outside the National Development Council should be initiated to work out a national wage policy; and